

## The Arunachal Pradesh Gazette

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GOVERNMENT ARUNACHAL PRADESH LAW, LEGISLATIVE AND JUSTICE DEPARTMENT ARUNACHAL PRADESH CIVIL SECRETARIAT ITANAGAR

## NOTIFICATION

The 27th March, 2020

No. LA/Bill-8/2020.—The following Act of Arunachal Pradesh Lagislative Assembly which was passed in the Fourth Session of the Seventh Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general information.

(Received the assent of the Governor on 20th March, 2020)

## THE ARUNACHAL PRADESH FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (AMENDMENT) ACT, 2020

(ACT NO. 5 OF 2020)

An

Act

further to amend the Arunachal Pradesh Fiscal Responsibility and Budget Management Act, 2006 (Act No. 4 of 2006).

Be it enacted by the Legislative Assembly of Arunachal Pradesh in the Seventy -first year of the Republic of India as follows:

 This Act may be called the Arunachal Pradesh Fiscal Responsibility and Budget Management (Amendment) Act, 2020.

Short title and commencement.

- (2) It shall be deemed to have come into force with effect from 1st March, 2020.
- 2. In the Arunachal Pradesh Fiscal Responsibility and Budget Management Act, 2006 (Act. No. 4 of 2006), in section 4, sub-section (3), after clause (g), the following clause shall be added:

Amendment of Section 4.

"(h) There shall be one-time special dispensation during 2019-20 in availing additional borrowing of rupees eight hundred seven crore only, beyond the State's eligibility".

G.S. Meena, IAS
Commissioner to the
Government of Arunachal Pradesh,
Itanagar.